

between 1987-88 and 1991-92 with an estimated cost of Rs. 275 lakhs and Rs.,1,700 lakhs respectively.

**Stoppage of reservoir Project work  
Near the source of Narmada River**

5003. SHRI UTTAM RATHOD: Will the PRIME MINISTER be pleased to state:

(a) whether a panel appointed to review the work of the reservoir project near the source of Narmada river has recently called for the immediate stoppage of work in pursuance of the guidelines of the Ministry of Environment and Forests; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K MENON) (a) and (b). No reservoir project is proposed at the source of Narmada river. Therefore, the question of immediate stoppage of project work does not arise.

**Hazardous Chemicals**

5004. SHRI K.S. RAO Will the PRIME MINISTER be pleased to state

(a) whether Government have recently notified the rules regarding the manufacture, storage and import of hazardous chemicals under the Environment (Protection) Act, 1986; and

(b) if so, the main aims of these rules?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DE-

VELOPMENT (PROF. M.G.K. MENON): (a) Yes, Sir.

(b) The hazardous chemicals which are capable of producing toxicity and accidents have been notified and their handling and storage has been regulated. Responsibilities of those handling hazardous chemicals as well as of local authorities have been identified for prevention of accidents.

**Ban on smoking in Government Offices  
and Public Places**

5005. PROF. K.V. THOMAS:  
SHRI R.N. RAKESH:  
SHRI ANAND SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to declare public places and Government offices as 'No smoking zones';

(b) whether this move is meant to protect non-smokers;

(c) if so, the arrangement to be made for smokers in these zones:

(d) whether Government have received representation from Voluntary Health Association of India for use of the vast network of closed circuit TV systems of Railways to ban smoking; and

(e) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K MENON): (a) to (c). The matter is under consideration by the Government.

(d) No Sir.

(e) Does not arise.

**Completion of Central Schemes in  
Karnataka**

5006. SHRIMATI BASAVA RAJESWARI: Will the PRIME MINISTER be pleased to state:

(a) The details of the various central projects under implementation in Karnataka which could not be completed within the scheduled time as per the latest survey; and

(b) whether Government have made certain suggestions for their timely completion, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) As per the Quarterly Monitoring System of Ministry of Programme Implementation for the Central projects costing over Rs. 20 crore each, as on 31st December, 1989, there were, apart from multi-state projects like railway lines, power transmission lines etc., the following two central projects under implementation in Karnataka which could not be completed within the scheduled time:

- i) Short Circuit Testing Station (CPRI), Bangalore in Power Sector.
- ii) Tele-instruments Project, (ITI), Naini and Bangalore in Tele-communication Sector.

(b) The Ministry of Programme Implementation has been monitoring the implementation of these projects and has been highlighting the problem areas for appropriate and timely action by the concerned authorities, in order to expedite the timely

completion of the projects.

**Forest Land in Karnataka**

5007. SHRIMATI BASAVA RAJESWARI: Will the PRIME MINISTER be pleased to state:

(a) the area of forest land in Karnataka State;

(b) whether some areas under the forest have been brought under the developing areas;

(c) if so, the total forest area so far converted into the irrigated land in the State; and

(d) steps taken to preserve and save forest lands in Karnataka State?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) The recorded forest area in Karnataka during the year 1985-86 was 38,645 sq. Kms.

(b) and (c). 22,779.05 hectares of forest land has been diverted for non-forest purposes between 1980 and 1989. Out of this an area of 871.31 hectares has been diverted for irrigation projects.

(d) Following steps have been taken in Karnataka State to preserve and save forest lands:

- i) Development of social forestry including farms forestry and agro forestry.
- ii) Integrated Development of Forests in Western Ghats.